

*[English]***Allocation of Gas to Pipavav Power Project**

731. SHRI HARILAL NANJI PATEL :

SHRI HARIN PATHAK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether any decision has been taken by the Government for allocation of gas to Pipavav Power project;

(b) if so, the quantity of the gas proposed to be supplied for the project from the Tapti gas field;

(c) if not, the reasons for delay in this regard;

(d) whether the Government have included Tapti Gas Project in the 4th round of bidding for its development; and

(e) if so, the details of the companies entered into the above bidding ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c). No allocation has been made for the Pipavav power project. It has been decided to take the gas from Mid Tapti and South Tapti to Hazira to meet existing commitments.

(d) Mid Tapti and South Tapti gas fields were offered for development in the first offer of discovered fields.

(e) The following companies/consortia participated in the bid for the above fields :

- i. BHP Petroleum  
Tata Petrodyne.
- ii. Enron Exploration Co.,  
Reliance Industries Ltd.
- iii. Hyundai Heavy Industries.
- iv. Mosbacher Energy Company.  
Hindustan Oil Exploration Company.  
Petrodyne.
- v. Essar Oil Limited.
- vi. Bombay Offshore Supplies & Services.  
Kalyani Steel
- vii. Torrent Exports Ltd.  
Gujarat State Petroleum Corpn. Ltd.  
Gujarat State Power Corpn. Ltd.  
AMEC Process & Energy International.  
Heritage Oil & Gas Co.

**Goma Irrigation Scheme**

732. SHRI DILEEP BHAI SANGHANI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Gujarat has finalised the various techno-economic issues of the Goma irrigation project;

(b) if so, the time by which the said project is likely to be approved by the Union Government; and

(c) the reasons for delay in according approval to the above project ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) No, Sir.

(b) and (c) The modified report of Goma Irrigation Project was received in the Central Water Commission in October, 1994. The observation on various techno-economic issues were sent to the State Government in May, 1995 and then in November, 1995. The State Government is required to comply with the requirements indicated by Central Water Commission and obtain clearance from forest angle from the Ministry of Environment & Forests.

**Socio-Economic Development of Minorities**

733. DR. LAXMINARAYAN PANDEYA :

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI :

SHRI ATAL BIHARI VAJAPAYEE :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government have formulated any multi-sectoral plans for improving the socio-economic conditions of the minorities;

(b) if so, the details thereof;

(c) whether the Government have earmarked any funds for the implementation of these plans;

(d) if so, the details thereof;

(e) whether any specific areas/districts have been identified for the implementation of these plans; and

(f) if so, the details thereof ?

THE MINISTER OF STATE THE PRIME MINISTER'S OFFICE AND THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI ASLAM SHER KHAN) : (a) The scheme for formulation of Multi-sector Plan for development of minorities is under the active consideration of Government.

(b) The Scheme envisages to identify such economic activities in identified distts. in which minorities are conspicuously engaged. For this purpose each distt. and wherever convenient a block or even a town may be taken up as a unit. Special area Programme shall be prepared for such units incorporating provision for credit, raw material appropriate technology and market support.

The scheme, will be implemented through State Govt./ UT Admns.

(c) and (d) Necessary finance is purposed to be provided to State Governments for preparation of Project Reports.

A provision of Rs. 0.50 crores has been made for this purpose during 1995-96.

(e) and (f) In the first stage, the scheme would be taken up in 41 minority concentration districts identified as per 1971 Census which need more urgent attention.

#### Assistance to Flood Affected States

734. SHRI DHARMANNA MONDAYA SADUL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether some of the States affected by recent flood in Yamuna river have sought financial or technical assistance for dewatering of accumulated water in agriculture land;

(b) if so, the details thereof;

(c) whether any financial or technical assistance has been provided by the Union Government to these States; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) to (d) The States of Delhi, Haryana and Uttar Pradesh were affected by recent floods in Yamuna River basin. Over and above the calamity relief fund released in the normal course, Rs. 39.41 crores has been provided as an additional assistance to the State Government of Haryana from national fund for calamity relief, out of which Rs. 5 crores is for food, shelter and dewatering. No other State Governments have sought any financial assistance for dewatering of accumulated water in agricultural land.

#### Missing Equipment of ONGC

735. SHRI GEORGE FERNANDES : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether equipment and other capital assets worth more than 13 crore rupees, belonging to ONGC located in Tripura have been found missing;

(b) if so, whether the Government have identified the persons responsible for this loot;

(c) if so, the action taken against the delinquents; and

(d) the steps taken to recover the missing equipments ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir. However, equipment items worth about 1.30 crores have been stolen from ONGC Limited's installations in Tripura.

(b) to (d) ONGC Limited, has lodged FIRs with the local police for investigation and recovery of the stolen equipment. ONGC Limited has also been following up the matter with the State Government and so far items worth Rs. 1.20 lakhs have been recovered.

[Translation]

#### Deaths Due to Consumption of Liquor

736. DR. P.R. GANGWAR : Will the Minister of WELFARE be pleased to state the number of the persons died due to consumption of liquor during each of the last three years; State-wise ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU) : The number of persons died by consuming Poisonous liquor in the country during 1993, 1994 and 1995 (upto the months for which data is available) were 753, 790 and 629 respectively. The State-wise details of such cases is given in the enclosed statement.

#### STATEMENT

*Number of persons died by consuming poisonous liquor in the country during 1993, 1994 and 1995*

*(State wise)*

S.No.	State	1993	1994	1995	Remarks (Figs. of 1995 are upto the month of)
1.	Andhra Pradesh	328	282	326	August
2.	Arunachal Pradesh	0	1	0	August
3.	Assam	1	1	NA	—
4.	Bihar	50	22	7	May
5.	Goa	0	0	0	September